

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 109**  
**TP (Co. act)- 08(PB)/2023**  
**(Old CP No. 446/2013)**

**IN THE MATTER OF:**

Citicorp International Limited	.... Petitioner
Vs	
Shiv-Vani Oil & Gas Exploration -Services Limited	.... Respondent

**Order under Section 433(e)/433(f) of CA 1956**

**Order delivered on 15.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Jeevesh Nagrath; Mr. Arjun Gaur; and Mr. Rajat Gupta, Advocates
For the Respondent	:	

**ORDER**

**New CA-169/2024, New CA-170/2024, New Ivn. P06/2024**

Issue notice of these application to the Respondent(s) by all modes, returnable by 10.09.2024.

List the matter on **10.09.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

15.07.2024  
Lalit